

(c) when the street lights are likely to be provided?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) to (c). According to the Delhi Electric Supply Undertaking, it takes six to eight months to execute a scheme for shifting/removal of electricity poles during the road widening process after the requisite estimated charges are deposited by the concerned road maintaining agency, i. e., the Municipal Corporation of Delhi, Public Works Department, Central Public Works Department and Delhi Development Authority, etc. In the R. K. Puram area, DESU has already completed the work of shifting of poles, etc., on the Vivekanand Marg and Sangam Marg. The work in respect of Venkateshwar Marg and Kama Kutti Marg are likely to be completed by June, 1991. Shifting of electricity Poles on the other roads in the R. K. Puram area can be undertaken by DESU only after receipt of the requisite payments from the Municipal Corporation of Delhi. At present about 110 cases pertaining to street lighting deposit works in other parts of Delhi are at various stages of execution by DESU.

Alleged Injustice Against SC/ST Officials

*178. SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether some Members of Parliament had sent a memorandum during March, 1989 enlisting numerous cases of injustice meted out to the SC and ST officials;

(b) if so, whether any enquiry was conducted;

(c) the details thereof; and

(d) the action taken on the enquiry

report and against the officials found responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (d). No such memorandum as referred to appears to have been received during March, 1989. However a letter dated 23.3.1988 signed by Shri Somjibhai Damor and several other MPs was received.

Each individual case referred to was personally examined by General Manager, Northern Railway. The report by General Manager/Northern Railway was also examined in Railway Board and no case of any injustice or harassment of SC/ST officers was established.

Since the various allegations of harassment or discrimination etc. were not found correct, the question of taking any action against any officer did not arise.

Operation of Air Bus A-320

*179. SHRI J. CHOKKA RAO:
SHRI P. M. SAYEED:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether all the A-320 Airbus which were grounded after the Bangalore accident have been put back into service;

(b) the number of such aircraft with the Indian Airlines and how many were grounded and for how long;

(c) when the report of the Committee appointed to go into the air worthiness of these aircraft was made available to the Government and the action taken thereon;

(d) whether Airbus A-320 aircraft are

being used by other countries if so, the details thereof;

(e) whether any other country had also grounded such aircraft for identical technical reasons; if so, the names of such countries; and

(f) the number of such aircraft proposed to be purchased in the near future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b). Fourteen Airbus A-320 aircraft have remained on ground from 19.2.1990 onwards. four Airbus A320 aircraft, which were received during October, 1990 had remained so from the date of their arrival. Between 7th September and 10th October, some of the A320 aircraft were used for evacuation of our nationals from the Gulf region. From 28th October, 1990, Airbus A320 aircraft have been reinducted in the external sector of the Indian Airlines network and from 3rd December, 1990, they have been reinducted in the domestic sector as well. The reinduction in proceeding in a phased manner. Seven such aircraft are now in operation.

(c) Government did not appoint any Committee to go into the question of airworthiness of the Airbus A320 aircraft. However, the Ramdas Committee had been appointed to evaluate the state of preparedness of Indian Airlines for the safe operation of the Airbus A320 aircraft. The Committee submitted its interim report in March, 1990 and final report in June, 1990. Copies of the report have been placed in the library of the Parliament (Index No. 621.13252 R). Indian Airlines has taken adequate steps to implement the recommendations of the Ramdas Committee.

(d). According to the bulletin of Airbus Industry dated 9th November, 1990, 35 customers of the world had placed firm orders

for 657 of the A320 aircraft. The aircraft fitted with CFM or V2500 engine is presently being flown by a number of airlines of the world such as Air France, Air Inter, British Airways, Lufthansa, Air Canada, Ansett Airlines, North British Orient, Adria, Cyprus Airways and Royal Jordanian Airlines.

(e) No, Sir,

(f) Twelve.

Electrification of J. J. Colonies in Delhi

*180. SHRI MADHAVRAO SCINDIA: Will the Minister of ENERGY be pleased to state:

(a) whether the Delhi Administration has decided to electrify all dwelling units in J.J. Colonies in Delhi;

(b) if so, the number of such colonies and the number of dwelling units to be electrified this year; and

(c) the estimated cost thereof?

THE MINISTER OF ENERGY (SHRI KALYAN SINGH KALVI): (a) No decision has been taken to provide electric connections to each dwelling unit in J.J. colonies in Delhi.

(b) and (c). Do not arise.

[*Translation*]

Shortage of LPG in Bihar

*181. SHRI ISHWAR CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether consumers in Bihar are facing difficulties because of shortage of LPG and resultant malpractices; and